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कृषि एवं प्रायोगिक उद्योग मंत्रालय
अधिसूचना
नई दिल्ली, 19 फरवरी, 2007
स.का.नि. 91(अ)—खादी और प्रायोगिक आयोग अधिनियम, 1956 (1956 का 61) की धारा 27 की उप-धारा (1) और (3) के अंतर्गत प्रदेश शक्तियों का प्रयोग करते हुए, जेन कर्मकार, खादी और प्रायोगिक आयोग कर्मचारी (वर्गीकरण, नियंत्रण और अपील) विनियमन, 2003 में और संस्थान के लिए एवं द्वारा निर्माणित विनियमन बनाती है :—
1. (1) इन विनियमनों को खादी और प्रायोगिक आयोग कर्मचारी (वर्गीकरण, नियंत्रण और अपील) संस्थान विनियमन, 2007 कहा जा सकता है।

(2) इस अधिसूचना में अन्यप्रकार उपलब्ध के अविभाज्य, ये विनियमन अस्तित्व, 2004 के 14वें दिन से लागू एवं प्रभावी होंगे।

2. आधिकारिक पैपरों के लिए खादी और प्रायोगिक आयोग कर्मचारी (वर्गीकरण, नियंत्रण और अपील) संस्थान विनियमन, 2006 में, निर्माणित प्रतिस्पर्धा दिये जाएं, तात्पर्यः —
“खादी और प्रायोगिक आयोग अधिनियम, 1956 (1956 का 61) की धारा 27 की उप-धारा (3) के अंतर्गत प्रदेश शक्तियों का प्रयोग करते हुए, जेन कर्मकार, खादी और प्रायोगिक आयोग कर्मचारी (वर्गीकरण, नियंत्रण और अपील) विनियमन, 2003 में संस्थान हेतु एवं द्वारा निर्माणित विनियमन बनाती है, नामः:”

3. भाग—VII में "खादी और प्रायोगिक आयोग कर्मचारी (वर्गीकरण, नियंत्रण और अपील) विनियमन, 2003 के,—
(i) विनियमन 18 और उससे नई प्रमितियों को हटा दिया जाएगा।
(ii) विनियमन 19 में "विनियमन 18 के आधारभूत के अंतर्गत" शब्दों और अक्षरों को हटा दिया जाएगा।

[फल सं. 15(1)/2006 के श्र. आई—II]
ध्येय शुभारूप गृहनित्य, संस्थान सभित

व्याख्यात्मक ज्ञापन

1. आयोग के पुनःदार्ज के उद्देश्य से दिनांक 14 अगस्त, 2004 के अधिसूचना संख्या 1120(अ) के तहत दिनांक 14-10-2004 को खादी और प्रायोगिक आयोग का विवेचन कर दिया गया था।
2. [Text continues here]

3. In the Khadi and Village Industries Commission Employees (Classification, Control and Appeal) Amendment Regulations, 2003, namely:-

4. [Text continues here]

5. [Text continues here]
3. In the Khadi and Village Industries Commission Employees (Classification, Control and Appeal) Regulations, 2003 in Part VII,—

(i) regulation 18, and the entries thereto shall be omitted.

(ii) in regulation 19, the words and letters “subject to the provisions of regulation 18” shall be omitted.

[F. No. 15(1)/2006-KVI-II]

SESH KUMAR PULIPAKA, Jt. Secy.

Explanatory Memorandum

1. The Khadi and Village Industries Commission was dissolved on 14th October, 2004, under notification number 1120(E), dated the 14th October, 2004, in order to facilitate revamping of the Commission.

2. During the period of dissolution of the Commission, the authorities for exercising disciplinary and appellate powers were required to be specified in the Schedule to the Khadi and Village Industries Commission Employees (Classification, Control and Appeal) Regulations, 2003, as the offices of the Chairman and the Commission hitherto exercising these powers, were no longer in existence. It had, therefore, become pertinent to specify the disciplinary and appellate authorities in the said Schedule, for the interim period i.e., the period between the date of dissolution of the Commission on 14th October, 2004, till its re-constitution on 19th July, 2006. Hence, the amendments in the table to the Schedule for the said period have been given effect retroactively from 14th October, 2004. The KVIC Employees (CCA) Regulations were amended under Notification No. G.S.R. 549 (E) dated 12th September, 2006.

3. Inadvertently an error has crept in the opening Para of the Notification dated 12-9-2006, where it has been mentioned that “in exercise of the powers conferred under Sub-section (1) of the Section 27 of the Khadi and Village Industries Commission Act, 1956 (61 of 1956) the Commission, with the previous sanction of the Central Government, hereby makes the following Regulations to amend the Khadi and Village Industries Commission Employees (Classification, Control and Appeal) Regulations, 2003, namely—” It may be stated that though the action to amend the KVIC Employees (CCA) Regulations, 2003 was initiated during the period of dissolution of the Commission between 14-10-2004 and 19-7-2006, the Notification amending the KVIC Employees (CCA) Regulations, 2003 could be issued only on 12-9-2006 after observing all formalities including obtaining the approval from the Department of Legislative Affairs. Since the notification was made by the Government in the Ministry of Agro and Rural Industries, the words, “the Commission with the previous sanction of the Central Government, hereby makes the following regulations to amend the Khadi and Village Industries Commission Employees (Classification, Control and Appeal) Regulations, 2003 namely” may be amended to delete the words “the Commission with the previous sanction of the Central Government” as during the period of dissolution of the Commission, the Office of the Commission was non-existent. Hence it is proposed to amend the Khadi and Village Industries Commission Employees (Classification, Control and Appeal) Regulations, 2003.

4. As the amended KVIC Employees Regulations, 2003 provide for Minister for Agro and Rural Industries as the Appellate Authority for all penalties for the posts specified in the said Regulations, it has become necessary to delete Regulation 18 and entries relating thereto in Part VII of the said Regulations. Consequently, the entry “subject to Regulation 18” in Regulation 19 shall also be omitted. Since the amendment to the Schedule to KVIC CCA Regulations, 2003 was given retrospective effect with effect from 14th October, 2004, the deletion of Regulation 18 in Part VII of the said Regulations and reference to Regulation 18 in Regulation 19 also has been given effect retrospectively from 14-10-2004.

5. It is certified that no person will be prejudicially affected with the retrospective effect being given to this notification.

Note: The Principal regulations were published in the Gazette of India vide notification No. G.S.R. 433(E), dated the 27th May, 2003 and amended vide Notification No. G.S.R. 549(E), dated 12th September, 2006.